

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No.Estt.(RJS)/72/2011

Date: 23.05.2011

I

The services of Shri Satish Kumar Sharma, an officer in the District Judge Cadre, whose services have been repatriated to this Court from the post of Judge, Motor Accident Claims Tribunal, Ajmer vide Government Order No.F.19(20)Nyay/1998 dated 23.05.2011, are placed at the disposal of Hon'ble the Chief Justice for his posting on some other post.

II

Shri Satish Kumar Sharma, whose services have been placed at the disposal of the Hon'ble Chief Justice, is appointed as Registrar (Administration), Rajasthan High Court Bench, Jaipur with immediate effect.

III

Shri Om Prakash Singh-II, an officer in the District Judge Cadre, whose services have been repatriated from the post of Judge, Motor Accident Claims Tribunal, Bhilwara vide Government Order No.F.19(20)Nyay/1998 dated 23.05.2011, is hereby transferred/posted as District & Sessions Judge, Banswara with immediate effect.

IV

Shri Gopesh Chandra Dixit, an officer in the District Judge Cadre, whose services have been repatriated from the post of Special Judge, NDPS Cases Court, Ganganagar vide Government Order No.F.27(17)Nyay/2006 dated 23.05.2011, is hereby transferred/posted as Sessions Judge, Special Court, ACD Cases, Kota with immediate effect.

V

Shri Bhawani Shanker Kumawat, an officer in the District Judge Cadre, whose services have been repatriated from the post of Special Judge, NDPS Cases Court, Hanumangarh vide Government Order No.F.27(17)Nyay/2006 dated 23.05.2011, is hereby transferred/posted as District & Sessions Judge, Dausa with immediate effect.

VI

Shri Janardan Vyas, an officer in the District Judge Cadre, whose services have been repatriated from the post of Judge, Family Court, Ajmer vide Government Order No.F.9(1)Nyay/89 dated 23.05.2011, is hereby transferred/posted as District & Sessions Judge, Ajmer with immediate effect.

VII

Shri Ram Charan Meena, an officer in the District Judge Cadre, presently posted as Sessions Judge, Special Court, ACD Cases, Kota, who has been appointed as Judge, Family Court No.1, Jaipur (on request) vide Government Order No.F.9(1)Nyay/1989 dated 23.05.2011, is hereby relieved to join his new assignments with immediate effect.

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VIII

On being relieved by his successor, Shri Tara Chand Soni, District & Sessions Judge, Dausa shall remain under awaiting posting orders at Dausa till further orders.

NOTE :- 1. The officers are directed to hand over charge in accordance with order No.24/P.I. dated 23.11.1998.

2. Shri Ram Charan Meena has been transferred on his request and he shall not claim transfer allowance and joining time.

BY ORDER,


23.5.11
REGISTRAR GENERAL